

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.



OA-830/2004
MA-711/2004

New Delhi this the 5th day of April, 2004.

Hon'ble Shri Shanker Raju, Member(J)

1. Suraj Bhan S/o Sh. Sher Singh
2. Dinesh Kumar S/ Sh. Chander Singh
3. Mahesh Kumar S/o Sh. Amar Singh Yadav
4. Suresh Kumar S/o Sh. Amar Singh
5. Satish Kumar S/o Sh. Ram Kumar
6. Amar Singh S/o Sh. Jagat Singh
7. Surjeet S/o Sh. Moji Ram
8. Anil Kumar S/o Sh. Kehar Singh
9. Krishan Pal S/o Sh. Dharam Pal
10. Rakesh Kumar S/o Sh. Ved Parkash
11. Mukesh S/o Sh. Lal Singh
12. Ram Parkash S/o Sh. RAVinder Singh
13. Jitender Kumar S/o Sh. Badri Parshad
14. Manish Kumar S/o Sh. Shyam Sunder Chaturvedi

(through Sh. Yogesh Sharma, Advocate)

Versus

1. Union of India through
the Secretary,
Ministry of Railway,
Railway Bhawan,
New Delhi.
2. The General Manager,
Northern Railway,
Baroda House,
New Delhi.
3. The Divl. Railway Manager,
North Western Railway,
Bikaner. Respondents

Order (oral)

Applicants who are Parcel Porters seeks regularisation in the light of the decision of Apex Court in A.I. Railway Parcel & Goods Porters Union Vs. U.O.I. & Ors. (2003(6)Scale 774). Learned counsel also prays that this O.A. can be disposed at the admission stage itself in the light of the decision of the Principal Bench of the Tribunal in OA-122/2004 decided on 16.1.2004.

(3)

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I am satisfied that this O.A. can be disposed of at the admission stage itself with a direction to the respondents to consider the claim of the applicants put forth and in the light of the decisions mentioned above within 2 months from the date of receipt of a copy of this order.

A copy of this order be sent to the respondents.

S. Raju

(Shanker Raju)
Member(J)

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